NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/43/2017

NAME OF THE PETITIONER(S)

: P. Shanmugam & 4 others

NAME OF THE RESPONDENT(S)

: Stahllform Technik Pvt Ltd

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(1) CrAduo Cate M. Srichanan Saivihan

Counsu M Patitioner

For Respondents

W.

2. RAHUL BALASI VISHWA MOHAN

<u>ORDER</u>

Shri P H Arvindh Pandian, counsel for petitioners present. Shri Rahul Balaji, counsel for respondents present. Counsel for respondents filed a memo to induct Mrs Kannamma Venkatasamy as a Director to facilitate execution of necessary documentation with the Bank and other financial institutions. Counsel for the petitioner stated that they do not have any objections in case Mrs Kannamma Venkatasamy is appointed as a Director for a limited period of two weeks, that too, to execute necessary documentation as mentioned in the memo in relation to The Tamil Nadu Industrial Investment Corporation Limited (TIIC). The memo is allowed. In case the parties are not able to settle the issue, the appointment of Mrs Kannamma Venkatasamy will be ceased by the next date of hearing. Put up on 02.11.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)

bc